

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(Crl.)(SH) No. 7 of 2012

9.07.2013

Heard Mr. H Abraham, the learned counsel for the petitioner as well as Mrs. NG Shylla, the learned Addl. PP.

From record it appears that no affidavit has been filed by respondent No. 1.

None appears for respondent No. 1

Respondent No. 1 is directed to file the counter affidavit within 1(one) week or to show cause why affidavit has not been filed in spite of this Court's order.

List this matter on 16.07.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA(SH) No. 81 of 2013

9.07.2013

Heard Mr. S Thapa, the learned counsel for the petitioner who submits that the accused person has been arrested on the basis of the complaint and the accused is in no way involved in stealing of the articles. Moreover, the accused person is in custody for almost 26 days, so he may be allowed to go on bail.

Mrs. NG Shylla, the Addl. PP is present in the Court and produced the CD.

The learned Addl. PP further submits that, some more stolen articles are yet to be recovered and if the accused is allowed to go on bail, recovery of the stolen articles may be disturbed and investigation may also be hampered.

I have perused the CD.

On perusal of the CD, I agree with the submissions advanced by the learned Addl. PP, hence, bail application is not considered at this stage. Let the investigation be completed, thereafter bail application will be considered.

With these observations and directions, the instant bail application is rejected and the matter stands disposed of.

Court Master is directed to return the CD to the learned PP immediately with a copy of this order.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) (SH) No. 318 of 2009

9.07.2013

List this matter before any other bench without me (i.e.
Mr. Justice S.R. Sen)

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) (SH) No. 442 of 2010

9.07.2013

Heard Mr. K Garod, the learned counsel for the petitioner who informed that Mr. H Nongkhlaw, the leading counsel is suffering from gout and prayed that the matter may be fixed after 4(four) weeks.

Mr. GS Massar, the learned senior counsel assisted by Mr. JM Thankhiew submits that the matter is pending since 2010.

I agree with the submission advanced by the learned senior counsel but since one of the leading counsel is not well, this Court has no other way but to adjourn the matter after 4(four) weeks as suggested by the petitioner's counsel. However, the learned counsel for the petitioner must make an endeavour to be present in the next date fixed.

List this matter on 6.08.13.

JUDGE

V. Lyndem.

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) (SH) No. 361 of 2011

9.07.2013

Heard Mr. SC Shyam, the learned CGC who sought 3(three) weeks' time to which Mr. R Jha, the learned counsel for the petitioner has no objection.

List this matter on 30.07.13 for hearing.

JUDGE

V. Lyndem.

